NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.117/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 DVS. K-Jasie PCS Jar

Petrosana

2 M. S. BHARDWAF Ach fv

Shir V. P. VERMA

3 CS Sujit Indore PCS for

R. 2 & R4

R. 2 & R4

ORDER T.C.P. NO. 117/397-398/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present.
- 2. It is stated that R-2 has filed an Application on 17.03.2017 and thereafter a Reply has been filed on 15.03.2017.

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- 3. In this Application the Applicant is seeking the copies of the Accounts for certain specific period. However, the other side has stated that the accounts and other documents have been shifted in a packet which can as such be handed over to the other side, so that, the demand of submission of the accounts can be complied with.
- 4. Under the circumstances, the Learned Counsel of the Applicant is directed to approach the Learned counsel of the other side on 20.03.2017, visit the Law Chamber of Mr. Jain during business hours and get the possession of all the documents. An Inventory of the documents handed over should be made and a receipt to be issued. Rest of the pleadings are stated to be completed.
- 5. The Matter is now listed for final hearing on **13.04.2017**. Date is communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 16.03.2017